PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

OJSWI TRADES INVESTMENT AND FINANCE LIMITED

Registered office: 303, Namdhari Chambers 9/54, D.B. Gupta Road, Karol Bagh, New Delhi-110005

This Public Announcement (the "PA") is being issued by the Manager to the Offer i.e. Chartered Capital and Investment Limited, on behalf of the Acquirer, Mr. Sandeep Garg, pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

1. THE OFFER

1.1 This open offer (the **"Open Offer"**) is being made by **Mr. Sandeep Garg** (the **"Acquirer"**) to the equity shareholders of **Ojswi Trades Investment and Finance Limited,** a company incorporated and duly registered under the Companies Act, 1956, (**"OTIFL"/"Target Company"**) pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be persons acting in concert for the purpose of this Open Offer.

1.2 The Acquirer has entered into a Share Purchase Agreement **(SPA)** with Mr. M. K. Sharda, Mrs. Sunita Sharda, Mr. Nakul Sharda, Mr. Karan Sharda, MK Sharda (HUF) and Mr. N. K. Pachisia (hereinafter collectively referred to as **"Sellers"**) on Friday, September 25, 2009 to acquire 16,75,040 fully paid up shares/ voting rights and management control of **Ojswi Trades Investment and Finance Limited,** having its Registered Office at 303,Namdhari Chambers 9/54, D.B. Gupta Road, Karol Bagh, New Delhi-110005, representing 55.84% of the total issued equity share Capital of **OTIFL** at a price of Rs. 2.00 (Rupees Two Only) per fully paid-up equity share of Rs 10/- each **(Negotiated Price)** payable in cash, at a total consideration of Rs. 33.50 Lacs. The Sellers belong to the Promoter group and Person Acting in concerts with promoters of the Target Company.

1.3 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of **OTIFL** to acquire 6,00,000 equity shares of Rs. 10/- each representing 20.00 % of the total equity capital / voting share capital of **"OTIFL"** at a price of Rs. 11/- each (Rupees Eleven only) per fully paid up Equity Share/ Voting Rights (**"Offer Price"**) payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on the **Specified Date** i.e. **Friday, October 23, 2009.**

1.4 There are no partly paid up equity shares in the Target Company.

1.5 The shares of the Target Company are listed at the Delhi Stock Exchange Ltd, Delhi ("DSE"), and Jaipur Stock Exchange Limited, Jaipur ("JSE"). The shares are infrequently traded in DSE and JSE within the meaning of explanation (i) to Regulation 20 (5) of the SEBI (SAST) Regulations, 1997.

1.6 The Acquirer has not acquired any equity shares of the Target Company during the twelve (12) months period prior to the date of PA except as entered in the SPA, mentioned at paragraph 1.2 above.

1.7 As on the date of PA, the Acquirer does not hold any equity share capital / voting rights of the Target Company except as entered in the SPA, mentioned at paragraph 1.2 above.

1.8 **This is not a competitive bid**

1.9 The Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company.

1.10 The Manager to the Open Offer i.e. Chartered Capital & Investment Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.11 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

2. THE OFFER PRICE

2.1 The offer price of Rs. 11/- is justified in terms of Regulation 20 of the SEBI (SAST) Regulations, 1997 since the annualised trading turnover is less than 5% (by number of equity shares) of the total number of listed equity shares. Accordingly, the equity shares of the Target Company are deemed to be infrequently traded at the DSE and JSE. The Offer Price of Rs.11/-(Rupees Eleven only) per fully paid-up equity share of face value of Rs. 10/- each is justified in terms of Regulation 20(5) of SEBI (SAST) Regulations, 1997 since the same has been determined after considering the following facts:

a.	Negotiated Price under the Acquisition		Rs 2/-
b.	Highest Price paid by the Acquirer or PAC's for acquisition including Public or Rights Issue in 26 weeks preceding date of PA		Not applicable
c.	Highest average Price calculated as per Regulation 20(4) (c) during the 26 weeks preceding the date of PA		Not applicable
d.	Highest average Price calculated as per Regulation 20(4) (c) during the 2 weeks preceding the date of PA		Not applicable
e.	Other parameters		
	I	**Based on audited results as on March 31, 2009**	
	i.	Return on Networth (%)	0.92
	ii.	Book Value (Rs.)	10.72
	iii.	Earnings per share (Rs. per equity share of face value of Rs. 10/- each)	0.10
	iv.	Price to Earnings ratio with reference to offer price of Rs 11/-	110

3. INFORMATION ABOUT THE ACQUIRER

3.1 The Open Offer is being made by the Acquirer i.e. Mr. Sandeep Garg S/o Mr. Ram Mehar Garg aged 36 years residing at AKG Farm, Mandi Road, Sultanpur, Mehrauli, New Delhi-110030 and is commerce graduate. He has a business experience of 15 years in the field of Manufacturing of Electric Cables & Equipments and Real Estate.

3.2 Mr. Shashi Verma (Membership No.15444), Partner of M/s Shashi Verma & Co., Chartered Accountant, has certified and confirmed that the individual net worth of Mr. Sandeep Garg as on July 15, 2009, is Rs. 5,78,83,989/- (Rupees Five Crore Seventy Eight Lacs Eighty Three Thousand Nine Hundred Eighty Nine only) and has sufficient liquid funds to meet the obligations under this Open Offer.

4. INFORMATION ABOUT THE TARGET COMPANY

4.1 Ojswi Trades Investment and Finance Limited was incorporated on November 14th, 1990 with the Registrar of Companies, N.C.T of Delhi and Haryana as a Private Limited Company in the name of Ojswi Trades Investment and Finance Private Limited and subsequently converted into Public Limited Company on April 11th, 1996 as Ojswi Trades Investment and Finance Limited vide Certificate of change of name issued by the Registrar of Companies N.C.T of Delhi and Haryana. The registered office of the Company at present is 303, Namdhari Chambers 9/54, D.B. Gupta Road, Karol Bagh, New Delhi-110005.

4.2 The authorized share capital of the company as on March 31, 2009 is Rs. 3,50,50,000 (Rupees Three Crores Fifty lakhs Fifty Thousands only), comprising of 35,00,000 equity shares of Rs 10/- (Rupees ten only) each and 500 preference shares of Rs. 100/- each. The total issued and subscribed and paid-up equity share capital as on March 31, 2009 is 3,00,00,000 (Rupees Three Crore only) comprising of 30,00,000 equity shares of Rs. 10/- (Rupees ten only) each fully paid up.

4.3 There is no outstanding warrant/ convertible securities and partly paid-up shares in the company.

4.4 OTIFL is a NBFC company duly registered with RBI u/s 45-1A of the RBI Act, 1934 and is engaged in the business of finance, trading in shares & securities and investment.

4.5 The equity shares of the company are listed on DSE and JSE.

4.6 Based on the latest available audited accounts for the year ending March 31, 2009 the Company has Total income of Rs. 35.83 Lacs, Profit after tax is Rs. 2.79 Lacs, Earning per share (EPS) is Rs. 0.10 and the Book Value per share is Rs.10.72.

5. REASON FOR THE OFFER

5.1 The Open Offer to the public shareholders of OTIFL is for acquiring 20.00% of the total paid up equity share capital / voting rights. After completing the proposed Open Offer, the Acquirer will achieve substantial acquisition of equity shares and voting rights, accompanied with effective management control over the Target Company.

5.2 The Acquirer proposes to continue existing line of business of the Target Company and may diversify its business activities in future with prior approval of shareholders.

5.3 The Acquirer at present has no intention to sell, dispose off or otherwise encumber any significant assets of OTIFL in the succeeding two years, except in the ordinary course of business of OTIFL. OTIFL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at its General Body Meeting.

6. STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

6.1 To the best of knowledge and belief of the Acquirer, as of the date of this PA, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event that such statutory approvals that are required are refused in terms of Regulation 27 of the Regulations.

6.2 No approvals are required from FIs/Banks for the Offer.

6.3 The open offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the open offer.

6.4 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of willful default by the Acquirer in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable.

7. DELISTING OPTION TO THE ACQUIRER

Pursuant to this Offer, the Public Shareholding in the Target Company may fall below 25% of its outstanding equity share capital, the Acquirer will, in accordance with Regulation 21(2) of the SEBI (SAST) Regulations, 1997, facilitate the target company to raise the level of Public Shareholding to the level specified for continuous listing in the Listing Agreement with the stock exchanges within the specified time and in accordance with the prescribed procedure under amended clause 40A of the Listing Agreement and in compliance with SEBI (SAST) Regulations, 1997.

8. FINANCIAL ARRANGEMENTS

8.1 The Acquirer has adequate resources to meet the financial requirements of the Open Offer. The Acquirer has made firm arrangement for the resources required to complete the Open Offer in accordance with the SEBI (SAST) Regulations, 1997.

8.2 Assuming full acceptance, the total requirement of funds for the Open Offer would be Rs. 66,00,000/- (Rupees Sixty Six Lacs Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Open Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has **opened an Escrow Account with ORIENTAL BANK OF COMMERCE, Kandivali (East) Branch, Extension Counter , 16/16-A, Row House, Thakur Complex, Kandivali (E), Mumbai-400101 and have deposited Rs. 17.00 Lacs (Rupees Seventy Lacs Only), being more than 25% of the amount required for the Open Offer.**

8.3 The Acquirer has duly empowered M/s Chartered Capital and Investment Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997

8.4 The Manager to the Open Offer, hereby confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

9. OTHER TERMS OF THE OFFER

9.1 The Offer is not subject to any minimum level of acceptances from shareholders.

9.2 A letter of offer (the "Letter of Offer" or "LOO") specifying the detailed terms and conditions of this Offer along with the Form of Acceptance cum Acknowledgement (the "Form of Acceptance") will be mailed to all the shareholders, except the Acquirer, of the Target Company whose names appear on the register of members of the Target Company at the close of business hours on **Friday, October 23, 2009** (the **"Specified Date"**). A copy of the Letter of Offer (including Form of Acceptance and Form of Withdrawal) will be available on SEBI's website (http://www.sebi.gov.in) during the period the Offer is open and may also be downloaded from the site.

9.3 All shareholders of the Target Company, except the Acquirer and parties to Agreement, who own the shares at any time before the Closure of the Open Offer, are eligible to participate in the Offer.

9.4 The Registrar to the Offer, **Link Intime (India) Pvt Ltd** has opened a special depository account with **Ventura Securities Limited** in **National Securities Depository Limited ("NSDL")** for receiving shares during the offer from eligible shareholders who hold shares in demat form.

9.5 Beneficial owners and shareholders **holding shares in physical form** who wish to avail of this offer, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the Letter of Offer to the Registrar to the offer at the address mentioned at Para 9.9 below, during the offer period either by Registered Post / Courier or by hand delivery during Mondays to Fridays between 10:30 am and 5:00 pm and on Saturdays between 10:30 am and 1:00 pm on or before the closure of the offer, **i.e. Wednesday, December 09, 2009.**

9.6 Beneficial owners and **shareholders holding shares in the dematerialised form** who wish to avail of this offer, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO to the Registrar to the Offer at the address mentioned at Para 9.9 below either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.00 PM, on or before the date of Closure of the Offer, i.e. **Wednesday, December 09, 2009,** along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in **"Off-market"** mode, duly acknowledged by the Depository Participant **("DP"),** in favour of **"LIIPL - OTIFL ESCROW ACCOUNT"** ("Depository Escrow Account") filled in as per the instructions given below:

DP Name	**Ventura Securities Limited**
DP ID	**IN303116**
Client ID No.	**10464213**
Depository	**National Securities Depository Limited**

Shareholders having their beneficiary account in **Central Depository Services (India) Ltd ("CDSL")** have to execute delivery instruction slip for the purpose of crediting their shares in favor of the special depository account with **NSDL.**

9.7 In case of (a) shareholders who have not received the Letter of Offer, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with Target Company), and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 pm upto the date of Closure of the Offer i.e. **Wednesday, December 09, 2009.** Such shareholders can also obtain the Letter of Offer from the Registrar to the Offer by giving an application in writing.

9.8 In case of shareholders who have not received the LOO and holding shares in the dematerialized form may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, Depository name, Depository I.D., Client name, Client I.D., number of shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant as specified in paragraph 9.6 above, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. Wednesday, December 09, 2009. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

9.9 The Acquirer has appointed **Link Intime (India) Pvt Ltd.** as Registrar to the Offer and the following collection centre would be accepting the documents as specified above,

Name & Address of Registrar to Offer	**LINK INTIME (INDIA) PVT LTD** C-13 Pannalal Silk Mill Compound, L.B.S.Marg Bhandup (west) Mumbai – 400 078
Contact Person	**Mr. Nilesh Chalke**
Phone Nos.	022 – 25960320
Fax No.	022 – 25960329
E-mail	otifl.offer@linkintime.co.in

9.10 Shareholders who have sent their shares for dematerialization need to ensure that the process of getting shares dematerialized is completed well in time so that the credit in the Depository Escrow Account should be received on or before 5.00 PM upto the date of Closure of the Offer, i.e. **Wednesday, December 09, 2009,** else the application would be rejected.

9.11 In terms of Regulation 22(5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the Letter of Offer, so as to reach the Registrar to the Offer upto three working days prior to the date of Closure of the Offer, i.e. **Friday, December 04, 2009.** The withdrawal can also be exercised by submitting an application on a plain paper, along with the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

9.12 The Letter of Offer along with the Form of Acceptance cum acknowledgement and Form of withdrawal would also be available at SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the website.

9.13 No indemnity is required from unregistered shareholders.

9.14 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/orders regarding these shares are not received together with the shares tendered under the Offer.

10. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

10.1 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by the Acquirer, the Acquirer will accept the offers received from the shareholders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of OTIFL is 100 Equity Shares.

10.2 Shareholders who have offered their shares would be informed about acceptance or rejection of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted will be paid within 15 days from the date of Closure of the Offer :-

a) In the case of shareholders residing in any of the centres specified by the SEBI and who have opted an option to get payment consideration through electronic transfer of funds by using ECS (Electronic Clearing Service), Direct Credit, RTGS (Real Time Gross Settlement) or NEFT (National Electronic Funds Transfer), as is for the time being permitted by the Reserve Bank of India, they should provide all the necessary Bank details including MICR code or RTGS code or IFSC code in Form of Acceptance cum Acknowledgement and the payment intimation will be sent to the sole/first named shareholders of OTIFL whose equity shares are accepted by the Acquirer at his address registered with OTIFL or with depositories.

b) In the case of shareholders not residing in the centres specified by the SEBI or who have not opted the payment consideration through electronic transfer of funds or the whose information for electronic transfer of funds is incorrect, the payment consideration will be by a crossed and "Account Payee Only" cheque(s) or demand draft(s) or pay order(s) drawn in favour of the sole shareholder first named shareholder of OTIFL and sent by registered post at the address registered with OTIFL or with depositories.

10.3 In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialized form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement and the intimation of the same will be sent to the shareholders.

10.4 The Registrar to the Offer will hold in trust the shares / share certificates, Form of Acceptance cum Acknowledgement and Form of withdrawal, if any, and the transfer form(s) on behalf of the shareholders of OTIFL who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

11 SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER

ACTIVITY	DAY AND DATE
Specified Date (For the purpose of determining the names of shareholders to whom letter of offer to be sent)	Friday, October 23, 2009
Last Date for a Competitive Bid	Wednesday, October 21, 2009
Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, November 11, 2009
Offer Opening Date	**Friday, November 20, 2009**
Last date for revising the offer price/number of shares	Monday, November 30, 2009
Last date for withdrawal by Shareholders	Friday, December 04, 2009
Offer Closing Date	**Wednesday, December 09, 2009**
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	Thursday, December 24, 2009

12. GENERAL CONDITIONS

12.1 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e. **Friday, December 4, 2009.** The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **Friday, December 4, 2009.**

12.2 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing with it Copy of the Form of Acceptance-cum- Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:

12.2.1. In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares

12.2.2. In case of dematerialized shares: name, address, number of shares tendered, DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in **"off market"** mode or counterfoil of the delivery instruction in **"off market"** mode, duly acknowledged by the DP, in favour of **"LIIPL - OTIFL ESCROW ACCOUNT"**

12.3 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer

12.4 The intimation of returned shares to the Shareholders will be sent at the address as per the records of Target Company/Depository as the case may be.

12.5 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer i.e. **Monday, November 30, 2009,** the same would be informed by way of Public Announcement in the same newspapers where original Public Announcement had appeared. Such revised offer price would be payable to all the shareholders who tender their shares in the Offer.

12.6 **"If there is competitive bid:**

12.6.1 The public offers under all the subsisting bids shall close on the same date.

12.6.2 As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

12.7 Based on the information available from the Acquirer and the Target Company, they have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992 or under any other Regulation under the SEBI Act, 1992.

12.8 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed **M/s Chartered Capital And Investment Limited** as Manager to the Offer and **Link Intime (India) Pvt Ltd** as Registrar to the offer.

12.9 The Acquirer does not hold any shares of the Target Company as on the date of this PA except as mentioned in paragraph 1.2 above.

12.10 **This Pubic Announcement would also be available at SEBI's website, www.sebi.gov.in.**

12.11 **This Public Announcement is being issued on behalf of the Acquirer by the Manager to the Offer i.e. M/s Chartered Capital & Investment Limited.**

12.12 **The Acquirer, Mr. Sandeep Garg S/o Mr. Ram Mehar Garg residing at AKG Farm, Mandi Road, Sultanpur, Mehrauli, New Delhi-110030, accepts full responsibility for the information contained in this PA (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.**

MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED
Contact Person: Mr. Vimlesh Bansal
26, Kamdar Shopping Centre, 2nd Flr, Opp. Railway Station,
Vile Parle (E), Mumbai-57
Tel Nos.: 022- 26121742; Fax No.: 022 - 26121743
Email: mumbai@charteredcapital.net; mumbaiccil@gmail.com

Place : Mumbai **Date : September 29, 2009**